

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



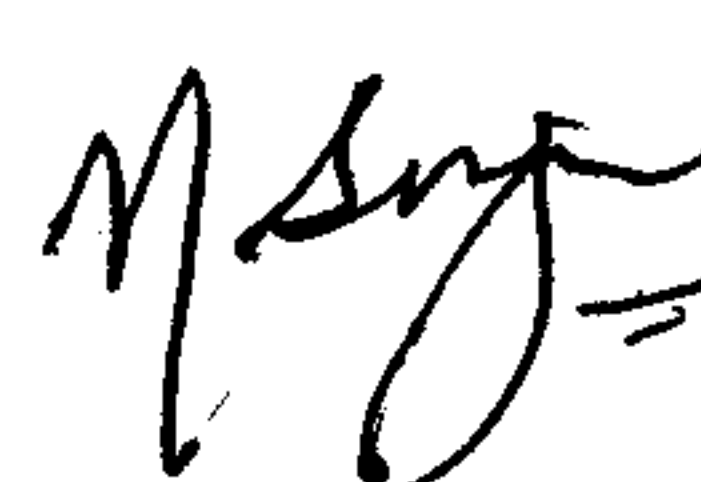
C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017**

Name of the Company: Canbank Factors Ltd.
V/s.
Archon Engicon Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	LALIT M. PATEL	ADVOCATE	PETITIONER	
2.	VISHAL J. DAVE	ADVOCATE	RESPONDENT	
3.	NIPUN SINGHVI	ADVOCATE	RESPONDENT	

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/ Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent (Caveator).


Proof of service of copy of application on Respondent filed.

Caveator is present.

Learned Counsel appearing for the corporate debtor filed copy of the order of the Hon'ble high of Gujarat in CP no. 6/2016 dated 26.09.2017 and further represented that Hon'ble High Court already passed order to wound up corporate debtor company.

For objections of respondent/ corporate debtor, if any, list the matter on 17.11.2017.

for hearing before adm. m.


MANORAMA KUMARI
MEMBER JUDICIAL

 27/10/17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of October, 2017.